

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1131 of 2020

IN THE MATTER OF:

M/s. Tushir Construction Pvt. Ltd.

...Appellant.

Versus

NKG Infrastructure Ltd.

...Respondent.

Present:

For Appellant: Ms. Apoorv Sarvaria, Advocate.

For Respondent: Mr. Sunil Goel, Advocate.

ORDER
(Virtual Mode)

25.02.2021 The Learned Counsel for Respondent wants to file hard-copy of the Reply-Affidavit which has been sent by Electronic Mode. The same may be filed within a week. The Appellant does not want to file Rejoinder. The Appellant has filed Written-Submissions. Respondent may file Written-Submissions as directed on 25th January, 2021 within a week.

List the Appeal 'For Admission (After Notice)' Hearing on **15th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.